(i) G.S.R. No. 379(E), dated the 4th June, 1981, publishing the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Rules, 1981.

(ii) G.S.R. No. 618, dated the 4th July, 1981, publishing the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Regulations, 1981.

[Placed in Library. See No. LT-2623/81 for (i) and (ii) above].

Coal Mines Rescue (Amendment) Rules, 1981

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMÁTI RAM DULARI SINHA): Sir, I beg to lay on the Table, under sub-section (7) of section 59 of Mine_S Act, 1952fi a copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 544, dated the 6th June, 1981, publishing the Coal Mine_S Rescue (Amendment) Rules, 1981.

[Placed in Library. See No. LT-2625/81].

Notification of the Ministry of Finance (Department of Revenue) under the Central Excises and salt Act, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Ministry of Notifications of the (Department of Revenue) Finance under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:----

(i) G.S.R. No. 316(E), dated the 29th April, 1981, publishing the Central Excise (14th Amendment) Rules, 1981.

(ii) G.S.R. No. 411, dated the 2nd May, 1981, publishing the Central Excise (13th Almendment) Rules, 1981.

(iii) G.S.R. No. 325, dated the 11th May, 1981; publishing the Central Excise (15th Amendment) Rules, 1981.

[Placed in Library. See No. LT-2657 for (i) to (iii) above].

Notifications of the Ministry of Finance (Department of Revenue) under the Customs Act, 1962 and related papers

SHRI SAWAISINGH SISODIA: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under section 159 of the Customs Act, 1962, alongwith the Explanatory Memoranda on the Notifications:--

(i) G.S.R. Nos. 353 and 354(E), dated the 16th May, 1981,

(ii) G.S.R. No. 362(E), dated the 23rd May, 1981.

(iii) G.S.R. No. 365(E), dated the 25th May, 1981.

(iv) G.S.R. Nos. 367(E), to 369(E), dattd the 28th May, 1981.

(v) G.S.R. No. 372(E), dated the 1st June, 1981.

(vi) G.S.R. No. 390(E), dated the 10th June, 1981.

(vii) G.S.R. No. 399(E), dated the 20th June, 1981.

(viii) G.S.R. Nos. 406(E) and 407(E), dated the 27th June, 1981.

(ix) G.S.R. Nos. 411(E) to 414(E), dated the 29th June, 1981.

(x) G.S.R. Nos. 441(E) and 442(E), dated the 18th July, 1981.

(xi) G.S.R. Nos. 451(E) to 452(E), dated the 25th July, 1981.

(xii) G.S.R. Nos. 453(E) to 455(E), dated the 26th July, 1981.

(xiii) G.S.R. No. 460(E), dated the 28th July, 1981.

(xiv) G.S.R. Nos. 466(E) to 468(E), dated the 1st August, 1981.

[Placed in Library. See No. LT-2659[81 for (i) to (xiv) above].

1. Compulsory Deposit (Income Tax) payers' (Amendment) Scheme, 1981

2. Notifications of the Ministry of Finance (Department of Revenue) under the Income Tax Act, 1961

SHRI SAWAISINGH SISODIA: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the (185

Ministry. of Finance (Department of Revenue) Notification S.O. No. 491(E), dated the 19th June, 1981, publishing the Compulsory Deposit (Income-tax payers) (Amendment) Scheme, 1981, under sub-section (6) of section 19 of the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974. [Placed in Library. See No. LT-2651/81].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under section 296 of the Income Tax Act, 1961:--

(1) S.O. No. 492(E), dated the 19th June, 1981, publishing the Income-tax (Sixth Amendment) Rules, 1981.

(2) S.O. No. 498(E), dated the 19th June, 1981, publishing the Income-tax (Certificate Proceedings) (Amendment) Rules, 1981.

[Paced in Library. See No. LT-2652 for (1) and (2) above.].

Wealth Tax (Third Amendment) Rules, 1981

SHRI SAWAISINGH SISODIA: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of '(I)865 ON OS UOMEDIMON (ONUDADH dated the 19th June, 1981, publishing the Wealth-Tax (Third Amendment) Rules, 1981, under sub-section (4) of section 46 of the Wealth-tax Act, 1957. [Placed in Library. See No. LT-2653/81].

I. Gift-tax (Second Amendment) ...Rules, 1981

II. Companie_S (Profits) Surtax (Second Améndment) Rules, 1981

III. The Interest Tax (Third Amendment) Rules, 1981

SHRI SAWAISINGH SISODIA: Sir, I also beg to lay on the Table:

I. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification SO. No. 494(E), dated the 19th June, 1981, publishing the Gift-tax (Second Amendment) Rules, 1981, under subsection (4) of section 46 of the Gifttax Act, 1958. [Placed in Library. See No. LT-2654/81].

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification S.O. No. 496(E), dated the 19th June, 1981, publishing the Companies (Profits) Surtax (Second Amendment) Rules, 1981, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964. [Placed in Library. See No. LT-2655/81].

III. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification S. O. No. 497(E), dated the 19th June, 1981, publishing the Interest-tax (Third Amendment) Rules, 1981, under subsection (4) of section 27 of the Interest-tax Act, 1974. [Placed in Library. See No. LT-2656/81].

Notifications of the Ministry of Finance (Department of Revenue) and related papers

SHRI SAWAISINGH SISODIA: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Minnistry of Finance (Department of Revenue), alongwith the Explanatory Memoranda thereon:—

(i) G.S.R. No. 364(E), dated the 25th May, 1981.

(ii) G.S.R. No. 381(E), dated the 5th June, 1981.

(iii) G.S.R. No. 382(E), dated the 5th June, 1981.

(iv) G.S.R. No. 661(E). dated the 18th July, 1981.

(v) G.S.R. No. 682(E), dated the 25th July, 1981.

(vi) G.S.R. Nos. 461(E), and 462(E), dated the 29th July, 1981.

(vii) G.S.R. No. 471(E), dated the 4th August, 1981.

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